

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 118

IA(I.B.C)/ 141(CH)2021, IA(I.B.C)/311 (CH) 2021, IA(I.B.C)/25 (CH)2022
IA(I.B.C)/968 (CH)2020, IA(I.B.C)/ 1474 (CH)2022, IA(I.B.C)/2808 (CH)2023
IA(I.B.C)/244 (CH) 2024, IA(I.B.C)/ 1007(CH) 2024
in
C.P. (IB)/8(CH)2017
(Admitted)

IN THE MATTER OF:

Super Multicolor Printers Pvt. Ltd.

...Petitioner

Under Section: 10, IBC 2016, Regulation 44(2), 32A, Sec 60(5), Sec 66(1), Rule
11 of NCLT, 2016

Due to paucity of time, the matter could not be taken up today, hence
the matter is adjourned to 30.05.2024.

Sd/-

Court Officer

Preeti
29.04.2024